

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATED 30TH MARCH, 2006

PETITION No. 47(C) OF 2005

(M.A.No. 129 of 2005)

Chirag Telelinks Pvt. Ltd.

...Petitioner

Vs

Gemini T.V. Pvt. Ltd. & Ors

...Respondents

BEFORE:

**HON'BLE MR. JUSTICE N. SANTOSH HEGDE,
CHAIRPERSON**

MR. VINOD VAISH, MEMBER

LT.GEN.D.P.SEHGAL(RETD.),MEMBER

For Petitioner

: Mr. Maninder Singh with
Mr. Yoginder Handoo and Mr. Tejveer
Singh Bhatia, Advocates

For Respondents

: Mr. Yogesh Gupta, Advocate

ORDER

Learned counsel for the parties submit that the dispute between the parties have been settled outside the Tribunal. Learned counsel for the petitioner submits that consequent to the settlement he has signed the agreement but not received a copy of the same. Counsel for the respondent submits that the copy of the agreement will be given in a day.

2. Recording the above statement this petition is disposed of accordingly.

.....J
(N. Santosh Hegde)
Chairperson

.....
(Vinod Vaish)
Member

.....
(D.P.Sehgal)
Member

